Wage rate stipulated in States under NREGS

1831. SHRI PRAVEEN RASHTRAPAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of State Government which had paid wages to job card holders for not providing work for 100 days during the Financial Year 2006-07;

(b) how the wage rate of NREG Scheme is stipulated in various States, indicating the details of States all over India; and

(c) the details of State Governments who have spent more than 4 per cent of the cost of the Scheme as the administrative charge during the Financial Year 2006-07?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) NREGA is demand based. In order to get employment under NREGA, a job card holder needs to submit a written application for work. Wages are paid to the workers for the number of days worked by them.

(b) Section 6 of NREGA provides for wage rate as under:-

"6(1) Notwithstanding anything contained in the Minimum Wages Act, 1948, the Central Government may, by notification, specify the wage rate for the purposes of this Act:-

Provided that different rates of wages may be specified for different areas:

Provided further that the wage rate specified from time to time under any such notification shall not be at a rate less than sixty rupees per day.

(2) Until such time as a wage rate is fixed by the Central Government in respect of any area in a State, the minimum wage fixed by the State Government under section 3 of the Minimum Wages Act, 1948 for agricultural labourers, shall be considered as the wage rate applicable to that area."

As per reports received from the State Governments State-wise wage rate for 2008-09 is given in Statement-I (See below)

(c) During the year 2006-07, 2% of the cost of the scheme was admissible as administrative charges under NREGA. State-wise data is given in Statement-II. (See below) While releasing the Central funds, admissible administrative expenditure is taken into consideration.

Statement-I

State-wise wage rate for 2008-09

SI.No. Name of State/Districts		Minimum Wages (2008-09)	
1	2	3	
1.	Assam	Rs. 76.35	
2.	Andhra Pradesh	Rs.80	

1	2	3
3.	Arunachal Pradesh	Area-I (Rs. 65) Area-II (Rs. 67)
4.	Bihar	Rs. 81
5.	Gujarat	Rs.100.00
6.	Haryana	Rs. 135/-
7.	Himachal Pradesh	Rs.100.00
8.	Jammu and Kashmir	Rs. 70.00
9.	Karnataka	Rs. 82.00
10.	Kerala	Rs. 125
11.	Madhya Pradesh	Rs.88/-
12.	Maharashtra	Rs. 72, Rs. 70, Rs. 68 and Rs. 60 respectively for Zone I, II, III, IV
13.	Manipur	Rs. 81.40 for Hill and Valley
14.	Meghalaya	Rs.70.00
15.	Mizoram	Rs.91.00
16.	Nagaland	Rs. 100.00
17.	Orissa	Rs.70.00
18.	Punjab	
18(a)	Hoshiarpur	Rs. 98.61
18(b)	Jalandhar	Rs. 93
18(c)	Nawanshar	Rs. 94.91
18(d)	Amritsar	Rs. 105
19.	Rajasthan	Rs.100
20.	Sikkim	Rs.100
21.	Tamil Nadu	Rs.80.00
22.	Tripura	Rs.85/-
23.	Uttar Pradesh	Rs. 100/-
24.	West Bengal	Rs.75/-
25.	Chhattisgarh	Rs. 72.23
26.	Jharkhand	Rs.86.40
27.	Uttaranchal	Rs. 73.00

1	2	3
28.	Goa	Rs.103/-
29.	Andaman and Nicobar	Andaman District
		Rs. 130/-per day/labour
		Nicobar district
		Rs. 139/- per day/labour
30.	Pondicherry	Rs. 80 per day

Statement-II

State-wise data of admissible administrative charges under NREGA during the year 2006-07

SI.	State	Percentage of Expenditure on
No.		Contingency during 2006-07
1	2	3
1.	Andhra Pradesh	12
2.	Arunachal Pradesh	1
3.	Assam	1
4.	Bihar	1
5.	Chhattisgarh	2
6.	Gujarat	20
7.	Haryana	1
8.	Himachal Pradesh	1
9.	Jammu and Kashmir	1
10.	Jharkhand	1
11.	Karnataka	1
12.	Kerala	6
13.	Madhya Pradesh	2
14.	Maharashtra	0
15.	Manipur	2
16.	Meghalaya	1
17.	Mizoram	5
18.	Nagaland	3
19.	Orissa	1

1	2	3
20.	Punjab	2
21.	Rajasthan	1
22.	Sikkim	0
23.	Tamil Nadu	4
24.	Tripura	2
25.	Uttar Pradesh	2
26.	Uttaranchal	3
27.	West Bengal	2
	National average	3

Works under PMGSY not conforming standards

1832. SHRI GIREESH KUMAR SANGHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Parliamentary Committee of his Ministry has pointed out that works under Pradhan Mantri Gram Sadak Yojana were executed by States without conforming to standard design and specifications spelt out in guidelines of programme;

(b) whether Government has revised the funding requirements of 1,32,150 crores in March, 2005;

(c) if so, whether at least Rs. 50 crores was spent in 17 States for providing connectivity to ineligible habitations and another Rs. 30 crores were spent of providing multi-connectivity;

(d) if so, the other main points mentioned by Parliamentary panel report in this regard; and

(e) to what extent Government has considered their suggestions and to what extent it has helped the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL): (a) and (b) Yes, Sir.

(c) Public Accounts Committee (PAC) of the Parliament, in its 72nd Report has pointed out that Rs. 4735.53 lakhs were spent in 17 States for providing connectivity to ineligible habitations, and an amount of Rs. 2891.69 lakhs was also spent in providing multi-connectivity in six States.

(d) The other main points mentioned by in this Report of Public Accounts Committee in this regard was on repairs to black topped or cement roads and construction of district roads in 9 States.